

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 199/TT/2012

- Subject:** Approval of transmission tariff for Asset I : LILO of both circuits of 400 kV D/C Bamnoli-Mundka/Bawana at Jatikalan 765/400 kV S/S, Asset II: Agra-Jatikalan 765 kV S/C TL and Asset III: Agra-Meerut 765 kV S/C T/L under 765 kV system for Central part of Northern Grid part-I for the 2009-14 tariff period.
- Date of Hearing:** 13.11.2014
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner:** Power Grid Corporation of India Limited
- Respondents:** Haryana Power Purchase Centre and 16 others.
- Parties present:** Shri N.N. Mondal, PGCIL
Shri S. Kalyana Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Ms. Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of the petitioner submitted as follows:-

- (a) This petition is filed for determination of transmission tariff for transmission assets associated with 765 kV system for Central Part of Northern Grid Part-I, for the tariff block 2009-14;
- (b) The instant petition consists of three assets. As per the Investment Approval (IA) dated 20.2.2009, the assets were to be commissioned within 36 months from the date of IA i.e. 1.3.2012. The Assets I, II and III were commissioned on 1.10.2012, 1.5.2013 and 1.6.2013 respectively. Thus, there is time over-run of seven, fourteen and fifteen months respectively in commissioning of the assets;
- (c) The time over-run is due to court cases. The reasons for time over-run were submitted in the petition and the affidavit dated 27.8.2013. The



reasons for time over-run are beyond the control of the petitioner and hence the time over-run may be condoned;

- (d) There is cost over-run in case of Asset I and II and the cost variation is due to high awarded cost and actual expenditure and the petitioner requested to allow the increase in cost; and
- (e) The date of commercial operation letters of all the assets and the other information sought by the Commission has been submitted.

2. The Commission directed the petitioner to submit the following information on affidavit by 29.11.2014 with a copy to all the respondents:-

- (a) The reasons for increase in line length of all the three assets and approval of Board for revised scope of the project;
- (b) The segregation of head wise increase in cost and its justification in terms of rate and quantity variation. The impact of variation in length on hard cost and other items like ROW etc;
- (c) Energization certificate issued by CEA (RIO) for the assets;
- (d) Revised Form-5B for all the assets may be submitted as the length of line has been increased; and
- (e) Data for capital cost benchmarking.

3. The Commission further observed that the due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.

4. Subject to above, order in the petition was reserved.

By Order of the Commission

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(T. Rout)
Chief (Legal)

